

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-I SECTION)

MINUTES OF MEETING NO. 03/80 OF THE NORMS COMMITTEE-I DATED 30.07.2020 held on
06.08.2020

Meeting No. 03/80 of the Norms Committee (NC-I) for the licensing year 2020-2021 (originally scheduled for 30.07.2020) held on 06.08.2020 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri B. C. Nayak, D. O.	DHI
2.	Shri K.S. Sodhi, Asst. Director	MSME
2	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
3.	Shri Shaish Kumar, (Tech-1)	Consultant
4.	Shri V.C. Agarwal, (Tech-3)	Consultant
5.	Shri S. K. Bhatnagar,	Consultant
In Attendance		
1.	Shri K.V. Tirumala, Deputy DGFT	DGFT
2.	Shri Pranav Upadhyay, Assistant Director ISS	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.
2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.
3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email / by Post.
4. Minutes of Meeting 01/80 (originally scheduled for 20.05.2020) held on 17.06.2020 was circulated on 23.07.2020, to all the members of the Committee and the comments (if any), there upon received, were incorporated in the Minutes and therefore the said minutes were uploaded on dgft.gov.in on 28.07.2020.

1	Case No.:366/15/80-ALC2/2018	Party Name: FOWLER WESTRUP (INDIA) PVT.LTD.	Meet No/Date:3/80-ALC2/2020&30.07.2020	Status: Deferred
	HQ File :01/80/050/00708/AM19/	RLA File :07/24/040/00106/AM16/	Lic.No/Date:0710108605 13.08.2015	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

2	Case No.:30/1/80-ALC2/2019	Party Name: FOWLER WESTRUP (INDIA) PVT LTD.	Meet No/Date:3/80-ALC2/2020&30.07.2020	Status: Deferred
	HQ File :01/80/050/00778/AM19/	RLA File :07/24/040/00109/AM16/	Lic.No/Date:0710108606 13.08.2015	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

3	Case No.:363/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2020&30.07.2020	Status: Deferred
	HQ File :01/80/050/00705/AM19/	RLA File :07/24/040/00184/AM16/	Lic.No/Date:0710108812 05.10.2015	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 21.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

4	Case No.:364/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00706/AM19/	RLA File :07/24/040/00185/AM16/	Lic.No/Date:0710108813 05.10.2015	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 21.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

5	Case No.:215/15/80-ALC2/2018	Party Name: FOWLER WESTRUP (INDIA) PVT LTD.	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00557/AM19/	RLA File :07/24/040/00201/AM17/	Lic.No/Date:0710110568 25.10.2016	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per comments of MSME : 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

6	Case No.:222/15/80-ALC2/2018	Party Name: FOWLER WESTRUP (INDIA) PVT LTD.	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00564/AM19/	RLA File :07/24/040/00204/AM17/	Lic.No/Date:0710110569 25.10.2016	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per comments of MSME : 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

7	Case No.:380/15/80-ALC2/2018	Party Name: FOWLER WESTRUP (INDIA) PVT LTD.	Meet No/Date:3/80- ALC2/2020&30.07.2020	Status: Deferred
	HQ File :01/80/050/00722/AM19/	RLA File :07/24/040/00302/AM17/	Lic.No/Date:0710110914 05.01.2017	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

8	Case No.:402/15/80-ALC2/2018	Party Name: SHIV HYDROMET	Meet No/Date:3/80- ALC2/2020&30.07.2020	Status: Deferred
	HQ File :01/80/050/00744/AM19/	RLA File :24/24/040/00034/AM17/	Lic.No/Date:2410042158 14.03.2017	Pending with Firm
	Decision: The Committee considered the case as per agenda and the firm's representatives (Mr. Manish Viramgama & Mr. Dev) explained the case during personal hearing held via video conferencing. However, on the advice of Consultant (Tech-1), the Committee directed to the firm's representative to furnish the following information: 1. Wastage on Antimony metal, indicating net content of Antimony in item of import supported by Certificate of Analysis from supplier (For total import). 2. Antimony metal content on dry basis or wet basis. 3. Certificate of analysis of each of the consignment. 4. Total import & export made in quantity terms. Case is deferred.			

9	Case No.:1/11/80-ALC2/2018	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:3/80-ALC2/2020&30.07.2020	Status: Approved
	HQ File :01/80/050/00192/AM19/	RLA File :65/24/040/00003/AM18/	Lic.No/Date:6510000003 17.05.2017	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms on the basis of written comments of MSME as under: Export items: - Hole diameter -2.5 mm, pitch- 4 mm, open area- 35.53%, quantity- 30 numbers& per unit weight- 10.31 Kgs. - Hole diameter- 3 mm, pitch- 5 mm, open area- 33%, quantity -265 numbers& per unit weight 10.72 Kgs. - Hole diameter- 4 mm, pitch- 6 mm, open area- 40.43%, quantity-300 numbers & per unit weight- 9.53 Kgs. - Hole diameter- 5 mm, pitch- 7 mm, open area 46.41%, quantity-1336 numbers &per unit weight 8.57 Kgs. - Hole diameter- 6 mm, pitch- 8 mm, open area 51%, quantity - 2150 numbers &per unit weight- 7.84 Kgs. - Hole diameter- 7 mm, pitch- 9 mm, open area- 55%, quantity - 179 numbers & per unit weight- 7.2 Kgs. - Hole diameter- 8 mm, pitch- 12 mm, open area- 40.43% & quantity- 243 numbers & per unit weight-9.53 Kgs. - Hole diameter- 10 mm, pitch- 14 mm, open area- 46.41%, quantity- 185 numbers &per unit weight- 8.57 Kgs. - Hole diameter- 12 mm, pitch- 16 mm, open area- 51%, quantity- 62 numbers & per unit weight- 7.84 Kgs. Import Items: - Quantity of relevant import item at Sl. No. 1 may be allowed with the wastage of 21.36%. - Quantity of relevant import item at Sl. No. 2 may be allowed with the wastage of 32.80%. - Quantity of relevant import item at Sl. No. 3 may be allowed with the wastage of 45.40%. - Quantity of relevant import item at Sl. No. 4 may be allowed with the wastage of 57.70%. - Quantity of relevant import item at Sl. No. 5 may be allowed with the wastage of 69.47%. - Quantity of relevant import item at Sl. No. 6 may be allowed with the wastage of 81.50%. - Quantity of relevant import item at Sl. No. 7 may be allowed with the wastage of 45.27%. - Quantity of relevant import item at Sl. No. 8 may be allowed with the wastage of 57.86%. - Quantity of relevant import item at Sl. No. 9 may be allowed with the wastage of 69.44%. Note: The wastage allowed for all the import items after affecting 1/3rd recovery from scrap. RA concerned may take further necessary action as per the decision of NC.			

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Case No.:223/15/80-ALC2/2018	Party Name: ZEECO INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Approved			
HQ File :01/80/050/00565/AM19/	RLA File :03/95/040/00271/AM18/	Lic.No/Date:0310814297 28.06.2017				
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-3) as under:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84798999	Incinerator Superheater With Transitions	3 Set	1	73044190	SS Tube - 88.9MM x 7.00mm THK x 6050 mm LG SA312 TP321	As per GN-4
			2	73044190	SS Tube - 60.3MM x 11.07mm THK x 6454 mm LG SA312 TP321	As per GN-4
			3	73044190	SS Tube - 33.4MM x 4.55mm THK x 3369 mm LG SA312 TP321	As per GN-4

RA concerned may take further necessary action as per the decision of NC.

11	Case No.:20/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:3/80-ALC2/2020&30.07.2020	Status: Approved
	HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under:			
	Sl. No.	ITCHS Code	Import Item	Recommended Norms
	1	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	6063 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	2	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	6431 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	3	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	6431 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	4	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	4589.50 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	5	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	4405 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	6	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	Deleted
	7	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	Deleted
	8	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	7167 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	Note: - The import & export items at Sl. No. 6 & 7 may be deleted as per request of the firm. - The firm should import relevant items only. RA concerned may take further necessary action as per the decision of NC.			

12	Case No.:23/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:3/80-ALC2/2020&30.07.2020	Status: Approved
	HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic.No/Date:0310818219 04.01.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under:			
	Sl. No.	ITCHS Code	Import Item	Recommended Norms
	1	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	6063 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	2	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	6431 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	3	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	6431 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	4	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	4589.50 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	5	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	4405 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	6	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	Deleted
	7	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	Deleted
	8	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	7167 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	Note: - The import & export items at Sl. No. 6 & 7 may be deleted as per request of the firm. - The firm should import relevant items only. RA concerned may take further necessary action as per the decision of NC.			

13	Case No.:21/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:3/80-ALC2/2020&30.07.2020	Status: Approved
	HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under:			
	Sl. No.	ITCHS Code	Import Item	Recommended Norms
	1	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	6063 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	2	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	6431 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	3	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	6431 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	4	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	4589.50 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	5	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	4405 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	6	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	Deleted
	7	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	Deleted
	8	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	7167 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	Note: - The import & export items at Sl. No. 6 & 7 may be deleted as per request of the firm. - The firm should import relevant items only. RA concerned may take further necessary action as per the decision of NC.			

14	Case No.:22/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:3/80-ALC2/2020&30.07.2020	Status: Approved
	HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under:			
	Sl. No.	ITCHS Code	Import Item	Recommended Norms
	1	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	6063 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	2	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	6431 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	3	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	6431 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	4	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	4589.50 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	5	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	4405 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	6	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	Deleted
	7	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	Deleted
	8	72281090	High Speed Steel M2 (Hot Rolled And Annealed) Round Bars Or Wire Rods In Coils	7167 Kgs inclusive of 52% wastage after affecting 20% recovery from Scrap
	Note: - The import & export items at Sl. No. 6 & 7 may be deleted as per request of the firm. - The firm should import relevant items only. RA concerned may take further necessary action as per the decision of NC.			

15	Case No.:126/15/80-ALC2/2018	Party Name: SHAKTI PUMPS (INDIA) LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00468/AM19/	RLA File :56/24/040/00036/AM18/	Lic.No/Date:5610005299 08.01.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 06.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
16	Case No.:10/1/80-ALC2/2019	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00758/AM19/	RLA File :04/24/040/00001/AM19/	Lic.No/Date:0410164172 06.04.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 12.03.2020 followed by a reminder on 22.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
17	Case No.:397/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00739/AM19/	RLA File :07/24/040/00357/AM18/	Lic.No/Date:0710113276 14.05.2018	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 21.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
18	Case No.:133/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00475/AM19/	RLA File :09/24/040/00058/AM19/	Lic.No/Date:0910066357 20.06.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 12.03.2020 followed by a reminder on 22.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

19	Case No.:165/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00507/AM19/	RLA File :09/24/040/00139/AM19/	Lic.No/Date:0910066427 06.07.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 21.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

20	Case No.:166/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic.No/Date: 0910066472 18.07.2018	Pending with Firm
	Decision: The Committee considered the case as per agenda and the firm's representatives explained the case during personal hearing held via video conferencing. However, on the advice of the representative of DHI, the Committee directed to the firm's representative to furnish the following information: 1. List of items of import. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Net weight & finish weight of casting of casting & forging Case is deferred.			

21	Case No.:179/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00521/AM19/	RLA File :07/24/040/00102/AM19/	Lic.No/Date:0710113710 13.08.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 11.02.2020 followed by reminders on 20.05.2020 & 21.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

22	Case No.:23/11/80-ALC2/2018	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	Pending with Firm
	Decision: The Committee considered the case as per agenda and the firm's representatives explained the case during personal hearing held via video conferencing. It was pointed out that the export and import items have overlapping mesh sizes. On the advice of the representative of MSME, the Committee directed to the firm's representative to furnish the following information: 1. To provide details of import & export items for the non-overlapping mesh size. Case is deferred.			
23	Case No.:28/11/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 19.06.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			
24	Case No.:9/1/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic.No/Date:0310823645 07.09.2018	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 19.06.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			
25	Case No.:201/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00543/AM19/	RLA File :07/24/040/00155/AM19/	Lic.No/Date:0710113852 17.09.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 07.07.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

26	Case No.:57/11/80-ALC2/2018	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Approved
	HQ File :01/80/050/00248/AM19/	RLA File :31/83/040/00096/AM19/	Lic.No/Date:3110067179 26.09.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under: - Quantity of relevant import items at Sl. No. 1 to 11 may be allowed as per GN-4. - Quantity of relevant import item at Sl. No. 12 may be allowed as 5830 Kgs inclusive of 0.8% wastage after affecting 1/3rd recovery from scrap. Note: Weight of export product is 28026 Kgs. RA concerned may take further necessary action as per the decision of NC.			

27	Case No.:82/11/80-ALC2/2018	Party Name: ANSTECH	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic.No/Date:3410044543 04.10.2018	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Vadodara and in this regard a letter was sent to the firm &RA, Vadodara on 08.07.2019 followed by reminders on 25.09.2019, 18.10.2019, 08.01.2020, 03.02.2020, 20.05.2020 & 22.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

28	Case No.:253/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic.No/Date:0910066870 16.11.2018	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that a letter was sent to RA, Hyderabad & the firm on 06.08.2020 as per decision taken in Meeting No. 01/80 dated 20.05.2020. However, no information has been received yet. Hence, the Committee decided to wait for the requisite information. Case is deferred.			

29	Case No.:259/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00601/AM19/	RLA File :07/24/040/00182/AM19/	Lic.No/Date:0710114156 22.11.2018	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 07.07.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

30	Case No.:270/15/80-ALC2/2018	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00612/AM19/	RLA File :09/24/040/00428/AM19/	Lic.No/Date:0910066924 29.11.2018	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of Consultant (SKB): 1. What is the length of each blank (End-Cap-1) having ϕ76.2 mm, weight 4.2 Kg for obtaining final weight of 0.346 Kgs having ϕ 73 mm and length 77.2 mm? 2. What is the length of each blank (End-Cap-2) having ϕ76.2 mm, weight 5.7 Kg for obtaining final weight of 0.578 Kg having ϕ73 mm and length 110.3 mm? 3. For Collar: Describe about the size of the tube (ϕ70x ϕ 50x1000 mm length). How you have calculated the weight of each blank for bringing final weight off 0.31 Kg? 4. For plug mill: The weight of Hax Bar for 119 Nos is indicated 107.1 Kgs. However, import is only 29.75 Kg. Give reasons for less import. 5. For Stop End: The weight of stop end for 119 Nos is indicated 94.01 Kgs. However, import is only 17.85 Kg. Give reasons for less import. 6. For Tab Locking: The weight of stop end for 119 Nos is indicated 97.58 Kgs. However, import is only 24.99 Kg. Give reasons for less import. Note: The above information may be tabulated with full reason/justification and also match the quantity of import with quantity indicated in the drawings. Case is deferred.			

31

Case No.:298/15/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Approved			
HQ File :01/80/050/00640/AM19/	RLA File :31/83/040/00164/AM19/	Lic.No/Date:3110067288 16.01.2019				
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of DHI as under:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84139190	Parts Of Oil Field Equipment, *CARR / tube,3.12 ISGS NAL, 6/60, 20KSI, 1FT Part No-102014363 (Export Product Net Weight = 8.718X30500 = 265899 Kg)	30500 Number	1	73043119	Mech Tubing 3.125 OD X 0 .313 Wall, 135KSI Yield (Qty 61,913.30 FT 101395796	1.10 Kgs/Kg content in the export product
			2	39269099	Protector, Female, 3.12 ISGS (Qty 6039 KG) 101387417	As per GN-4 with accountability clause

RA concerned may take further necessary action as per the decision of NC.

32	Case No.:42/1/80-ALC2/2019	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2020&30.07.2020	Status: Deferred
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic.No/Date:0310827622 12.03.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and Consultant (Tech-3) informed that the firm's reply dated 06.02.2020 is deficient due to following reasons: 1. Weight per piece does not match with total weight in Annexure-2 of reply letter. 2. Import item at Sl. No. 1 is a bar but details given in Annuxure-3 are of a tube. 3. Thickness of tube given in Annexure-3 does not match with OD & ID. 4. For export product at Sl. No.1, Sheet is used to make sleeve, but process is not given. 5. For export product at Sl. No.1, weight of import item at Sl. No. 3 is taken Nil in Annuxure-4. 6. Dimensions of components & calculations of wastage are not given. Therefore, the Committee decided to ask from the firm to provide clarification on the above mentioned deficiencies. Case is deferred.			

33	Case No.:5/2/80-ALC2/2019	Party Name: VIPRA CLOSURES PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020&30.07.2020	Status: Deferred
	HQ File :01/80/050/00005/AM20/	RLA File :03/95/040/01384/AM19/	Lic.No/Date:0310828134 03.04.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 07.07.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

34	Case No.:3/3/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:3/80-ALC2/2020&30.07.2020	Status: Deferred
	HQ File :01/80/050/00009/AM20/	RLA File :04/24/040/00294/AM19/	Lic.No/Date:0410165451 11.04.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 29.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

35	Case No.:4/3/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:3/80-ALC2/2020&30.07.2020	Status: Deferred
	HQ File :01/80/050/00010/AM20/	RLA File :02/24/040/00003/AM20/	Lic.No/Date:0210209114 16.04.2019	
	Decision: The Committee considered the case as per the agenda and the representative of MSME informed that the firm's reply is incomplete as they have not given the net content of the import item in per unit of export product. Therefore, the Committee decided to ask again from the firm to furnish the following information as per advice of the representative of MSME: 1. To provide net content of the import item in per unit of export product. Case is deferred.			

36	Case No.:8/3/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00014/AM20/	RLA File :03/95/040/01354/AM19/	Lic.No/Date:0310828481 23.04.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and DHI informed that the firm's reply dated 11.03.2020 is deficient. Therefore, the Committee decided to ask again from the firm to furnish the following information as per comments of DHI: 1. To provide Annexure-2. Case is deferred.			

37	Case No.:1/5/80-ALC2/2019	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00039/AM20/	RLA File :02/24/040/00012/AM20/	Lic.No/Date:0210209171 16.05.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 06.03.2020 followed by a reminder on 22.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

38	Case No.:13/5/80-ALC2/2019	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00051/AM20/	RLA File :34/24/040/00059/AM20/	Lic.No/Date:3410045150 17.05.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 22.07.2020 for examination of the case. However, the representative of DHI informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

39	Case No.:1/7/80-ALC2/2019	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00098/AM20/	RLA File :03/94/040/00246/AM20/	Lic.No/Date:0310829905 25.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 06.03.2020 followed by a reminder on 23.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

40	Case No.:2/7/80-ALC2/2019	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00099/AM20/	RLA File :33/24/040/00012/AM20/	Lic.No/Date:3310030557 25.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 06.03.2020 followed by a reminder on 23.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

41	Case No.:3/7/80-ALC2/2019	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00100/AM20/	RLA File :05/24/040/00181/AM20/	Lic.No/Date:0510411061 26.06.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 07.01.2020 followed by reminders on 06.03.2020 & 23.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

42	Case No.:4/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00101/AM20/	RLA File :09/24/040/00138/AM20/	Lic.No/Date:0910067697 26.06.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 05.06.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

43	Case No.:10/7/80-ALC2/2019	Party Name: P. M. ELECTRO AUTO PVT. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00107/AM20/	RLA File :31/83/040/00048/AM20/	Lic.No/Date:3110067458 28.06.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Pune and in this regard a letter was sent to the firm &RA, Pune on 08.08.2019 followed by reminders on 11.11.2019, 08.01.2020, 03.02.2020, 26.02.2020 & 23.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

44	Case No.:12/7/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00109/AM20/	RLA File :31/83/040/00050/AM20/	Lic.No/Date:3110067460 01.07.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 20.05.2020 followed by a reminder on 23.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

45	Case No.:15/7/80-ALC2/2019	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00112/AM20/	RLA File :66/24/040/00003/AM20/	Lic.No/Date:6610000035 03.07.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per comments of DHI : 1. To provide detailed justification along with working calculation supported by dimensional drawing for operations with high wastage such as Trimming, Notching, Blanking, Piercing etc. and complete item descriptions. Case is deferred.			

46	Case No.:3/9/80-ALC2/2019	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per comments of MSME : 1. To provide per unit weight of export item. 2. To provide blank size (in Kg). 3. Manufacturing process with step-wise wastage and material balancing. Case is deferred.			

47

Case No.:4/9/80-ALC2/2019	Party Name: RATNAMANI METALS AND TUBES LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Approved		
HQ File :01/80/050/00129/AM20/	RLA File :08/24/040/00135/AM20/	Lic.No/Date:0810145826 25.07.2019			
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-3) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
81089090	Welded Titanium Tubes Spec: ASTM B338 TiGR - II	179004 Kgs	81089010	Titanium CR Strip Tubular Quality Coils GR - II	187955 Kgs with 5% wastage
RA concerned may take further necessary action as per the decision of NC.					

48	Case No.: 41/11/80-ALC2/2019	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Approved
	HQ File :01/80/050/00167/AM20/	RLA File :03/95/040/00459/AM20/	Lic.No/Date:0310830770 02.08.2019	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/190/2019-TSW dated 05.08.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

49	Case No.: 45/11/80-ALC2/2004	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00171/AM20/	RLA File :03/95/040/00574/AM20/	Lic.No/Date:0310831568 16.09.2019	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 19.06.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

50	Case No.: 46/11/80-ALC2/2004	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00172/AM20/	RLA File :03/95/040/00588/AM20/	Lic.No/Date:0310831569 16.09.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of DHI: 1. Specific of item of export with its specification. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. AA of similar export product ratified by NC. Case is deferred.			

51	Case No.: 1/13/80-ALC2/2019	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00186/AM20/	RLA File :03/95/040/00654/AM20/	Lic.No/Date:0310832012 04.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 05.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

52	Case No.:2/13/80-ALC2/2019	Party Name: FERRUM EXTREME ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00187/AM20/	RLA File :05/23/040/00265/AM20/	Lic.No/Date:0510412040 07.10.2019	Pending with RA/Firm
Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 17.12.2019 followed by reminders on 13.02.2020, 21.05.2020 & 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.				

53

Case No.: 3/13/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Approved				
HQ File :01/80/050/00188/AM20/	RLA File :05/23/040/00266/AM20/	Lic.No/Date:0510412058 09.10.2019					
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under:							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	A1BC Check Arm + Bumper MV Parts – Plastic Moulded Comp	38409 Number	1	73261910	A1BC Front Inserts Sheet Metal Comp - S2780030	As per GN-4
2	87089900	E2SCMoulded Arm Front MV Parts - Plastic Moulded Comp	96007 Number	2	73261910	E2SC FRONT Inserts Sheet Metal Comp - S2800030	As per GN-4
3	87089900	E2SC Moulded Arm Rear MV Parts - Plastic Moulded Comp	80000 Number	3	73261910	E2SC Rear Inserts Sheet Metal Compo - S2800230	As per GN-4

RA concerned may take further necessary action as per the decision of NC.

54	Case No.:4/13/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00189/AM20/	RLA File :03/95/040/00681/AM20/	Lic.No/Date:0310832116 10.10.2019	Pending with DHI
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 20.05.2020 for examination of the case. However, the representative of DHI informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.				

55	Case No.:5/13/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00190/AM20/	RLA File :03/95/040/00655/AM20/	Lic.No/Date:0310832159 11.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 11.02.2020. The firm vide letter dated 11.03.2020 informed that the Project Engineering & Detail Design is in progress and is expected to complete by 30th June 2020. Hence, they requested for extension of time till 30th June 2020 to furnish the requisite information. However, no information has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

56	Case No.:6/13/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00191/AM20/	RLA File :03/94/040/00505/AM20/	Lic.No/Date:0310832178 11.10.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a similar case was discussed in M. No. 02/80 dated 16.06.2020. Therefore, the Committee decided to ask from the firm to furnish following information on the advice of Consultant (SKB): 1. What is the thickness of the imported plates? 2. Weight of each Mini/Maxi Proto/production Dyads. 3. What is the chemical composition of carbon steel plates of grade 250/350/PT460 NR/BS80? Please indicate equivalent IS Standard. 4. What are the drawing numbers belong to proto type and production type Mini Dyads? 5. What are the drawing numbers belong to proto type and production type Maxi Dyads? 6. As per drawings, there are 9 types of plate thicknesses are required for fabrication of Mini/Maxi Dyads. However, only 4 grades of plate are indicated. Please clarify whether the remaining grades of plates would be procured indigenously. 7. Which assembly belongs to proto/production type mini/maxi Dyads? Case is deferred.			

57	Case No.:7/13/80-ALC2/2019	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00192/AM20/	RLA File :05/23/040/00269/AM20/	Lic.No/Date:0510412096 11.10.2019	
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 24.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

58	Case No.:8/13/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00193/AM20/	RLA File :09/24/040/00347/AM20/	Lic.No/Date:0910068080 14.10.2019	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per comments of Consultant (Tech-3): 1. Drawing of export items & its blank with all dimensions. 2. Weight of export product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Documents indicating CIF value of import. 6. Documents of disposal of scrap having value in it. Case is deferred.			

59

Case No.:10/13/80-ALC2/2019	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Approved		
HQ File :01/80/050/00195/AM20	RLA File :05/23/040/00279/AM20/	Lic.No/Date:0510412119 15.10.2019			
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84379020	Rubber Rollers For Automatic Rice Mill Machinery 10"	8000 Number	40025900	Acrylonitrile Butadiene Rubber (Synthetic Rubber)	26248 Kgs @ 1.05 Kgs/Kg content in the export product
Note: Net weight of export item per piece should be 8.00 Kg.					
RA concerned may take further necessary action as per the decision of NC.					

60	Case No.:1/17/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00233/AM20/	RLA File :05/24/040/00513/AM20/	Lic.No/Date:0510412724 29.11.2019	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 28.07.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

61	Case No.:2/17/80-ALC2/2019	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00234/AM20/	RLA File :03/95/040/00827/AM20/	Lic.No/Date:0310833126 02.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Mumbai and in this regard a letter was sent to the firm &RA, Mumbai on 15.01.2020 followed by reminders on 09.03.2020 & 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

62	Case No.:3/17/80-ALC2/2019	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00235/AM20/	RLA File :03/95/040/00828/AM20/	Lic.No/Date:0310833143 02.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Mumbai and in this regard a letter was sent to the firm &RA, Mumbai on 15.01.2020 followed by reminders on 09.03.2020 & 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

63	Case No.:5/17/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00237/AM20/	RLA File :09/24/040/00439/AM20/	Lic.No/Date:0910068244 02.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 03.02.2020 followed by reminders on 20.05.2020 & 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

64	Case No.:9/17/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00241/AM20/	RLA File :34/24/040/00270/AM20/	Lic.No/Date:3410045677 03.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Vadodara and in this regard a letter was sent to the firm &RA, Vadodara on 15.01.2020 followed by reminders on 09.03.2020 & 15.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

65	Case No.:10/17/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00242/AM20/	RLA File :34/24/040/00271/AM20/	Lic.No/Date:3410045679 03.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Vadodara and in this regard a letter was sent to the firm &RA, Vadodara on 15.01.2020 followed by reminders on 09.03.2020 & 15.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

66	Case No.:11/17/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00243/AM20/	RLA File :09/24/040/00437/AM20/	Lic.No/Date:0910068247 04.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 03.02.2020 followed by reminders on 20.05.2020 & 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

67	Case No.:12/17/80-ALC2/2019	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00244/AM20/	RLA File :26/24/040/00012/AM20/	Lic.No/Date:2610012887 04.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 24.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

68	Case No.:13/17/80-ALC2/2019	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00245/AM20/	RLA File :09/24/040/00447/AM20/	Lic.No/Date:0910068268 06.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 27.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

69	Case No.:1/19/80-ALC2/2019	Party Name: BAUMER TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00266/AM20/	RLA File :52/24/040/00051/AM20/	Lic.No/Date:5210043275 23.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 24.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

70	Case No.:2/19/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00267/AM20/	RLA File :09/24/040/00474/AM20/	Lic.No/Date:0910068302 24.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 14.02.2020 followed by reminders on 26.05.2020 & 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

71	Case No.:4/19/80-ALC2/2019	Party Name: CRYOGAS EQUIPMENT PVT LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00269/AM20/	RLA File :34/24/040/00287/AM20/	Lic.No/Date:3410045738 24.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 24.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

72	Case No.:9/19/80-ALC2/2019	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00274/AM20/	RLA File :03/94/040/00785/AM20/	Lic.No/Date:0310833747 27.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 24.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

73	Case No.:8/19/80-ALC2/2019	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00273/AM20/	RLA File :02/24/040/00148/AM20/	Lic.No/Date:0210209647 30.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-1) on 26.06.2020 for examination of the case. For import item at Sl. No. 1, the Committee decided to ask from the firm to furnish following information on the advice of Consultant (SKB): 1. To submit the justification for higher wastage with detailed process on the use of steel plate along with stage wise wastage at each operation involved. Case is deferred.			

74	Case No.:10/19/80-ALC2/2019	Party Name: BANGALORE BIOTECH LABS PVT LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00275/AM20/	RLA File :07/24/040/00223/AM20/	Lic.No/Date:0710115950 30.12.2019	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 26.06.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

75	Case No.:11/19/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00276/AM20/	RLA File :09/24/040/00489/AM20/	Lic.No/Date:0910068312 31.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 03.02.2020 followed by reminders on 20.05.2020 & 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

76	Case No.:12/19/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00277/AM20/	RLA File :09/24/040/00490/AM20/	Lic.No/Date:0910068313 31.12.2019	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 03.02.2020 followed by reminders on 20.05.2020 & 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:13/19/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00278/AM20/	RLA File :31/83/040/00128/AM20/	Lic.No/Date:3110067645 31.12.2019	Pending with Tech-3
77	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) for examination of the case on 16.03.2020 followed by a reminder on 24.07.2020. The physical file has been also sent on 04.08.2020 to Consultant (Tech-3) to examine the case. However, Consultant (Tech-3) informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:14/19/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00279/AM20/	RLA File :05/23/040/00381/AM20/	Lic.No/Date:0510413163 01.01.2020	Pending with Firm
78	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of Consultant (SKB): 1. Please provide complete detailed drawings of export item No 1 to 5 and also detail of components and its drawing indicating weight of blank, wastage on each stage and final weight of each export product, which are indicated in numbers. 2. Weight of each export item and complete assembly detail, which could match the weight of export product. 3. Detail of structural steel going to use in each export product. 4. What are the structural steels are being imported? 5. Basis of wastage claimed. Case is deferred.			

	Case No.:15/19/80-ALC2/2019	Party Name: SOGEFI ENGINE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00280/AM20/	RLA File :07/24/040/00097/AM20/	Lic.No/Date:0710115971 02.01.2020	Pending with RA/Firm
79	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Bangalore and in this regard a letter was sent to the firm &RA, Bangalore on 13.02.2020 followed by reminders on 26.05.2020 & 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

80	Case No.:17/19/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00282/AM20/	RLA File :05/23/040/00378/AM20/	Lic.No/Date:0510413181 02.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 20.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

81	Case No.:1/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00295/AM20/	RLA File :09/24/040/00522/AM20/	Lic.No/Date:0910068392 21.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 03.02.2020 followed by reminders on 20.05.2020 & 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

82	Case No.:2/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00296/AM20/	RLA File :09/24/040/00523/AM20/	Lic.No/Date:0910068393 21.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 03.02.2020 followed by reminders on 20.05.2020 & 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

83	Case No.:3/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00297/AM20/	RLA File :09/24/040/00524/AM20/	Lic.No/Date:0910068394 21.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 03.02.2020 followed by reminders on 20.05.2020 & 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

84	Case No.:4/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00298/AM20/	RLA File :09/24/040/00528/AM20/	Lic.No/Date:0910068395 21.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 03.02.2020 followed by reminders on 20.05.2020 & 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

85	Case No.:5/21/80-ALC2/2019	Party Name: MAHINDRA DEFENCE SYSTEMS LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00299/AM20/	RLA File :05/24/040/00602/AM20/	Lic.No/Date:0510413404 21.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, New Delhi and in this regard a letter was sent to the firm &RA, New Delhi on 03.02.2020 followed by reminders on 20.05.2020 & 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

86	Case No.:7/21/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00301/AM20/	RLA File :34/24/040/00329/AM20/	Lic.No/Date:3410045799 21.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Vadodara and in this regard a letter was sent to the firm &RA, Vadodara on 09.03.2020 followed by a reminder on 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

87	Case No.:8/21/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00302/AM20/	RLA File :34/24/040/00330/AM20/	Lic.No/Date:3410045800 21.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Vadodara and in this regard a letter was sent to the firm &RA, Vadodara on 09.03.2020 followed by a reminder on 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

88	Case No.:9/21/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00303/AM20/	RLA File :05/24/040/00398/AM20/	Lic.No/Date:0510413428 23.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 24.07.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

89	Case No.:10/21/80-ALC2/2019	Party Name: THERMAL SYSTEMS (HYDERABAD) P. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00304/AM20/	RLA File :09/24/040/00506/AM20/	Lic.No/Date:0910068410 24.01.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of DHI: 1. Specification of export item with quantity of export in number. 2. Quantity break-up of item No. 3 & 4 i.e. break-up of gate, globe & check valves and Pneumatic & conventional valves. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

90

Case No.:11/21/80-ALC2/2019	Party Name: CHEMICO SYNTHETICS LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Approved		
HQ File :01/80/050/00305/AM20/	RLA File :05/23/040/00408/AM20/	Lic.No/Date:0510413441 24.01.2020			
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
81101000	Antimony Metal (Sb 99.65% Min.)	134772 Kgs	26171000	Antimony Concentrate (Antimony Content 60.79%) with 7.83% H ₂ O (Water) Content	256472 Kgs
Note: The Antimony Content in the import item should be 143702 Kgs.					
RA concerned may take further necessary action as per the decision of NC.					

91	Case No.:12/21/80-ALC2/2019	Party Name: KAY BOUVET ENGINEERING LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00306/AM20/	RLA File :31/83/040/00139/AM20/	Lic.No/Date:3110067666 27.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Pune and in this regard a letter was sent to the firm &RA, Pune on 09.03.2020 followed by a reminder on 27.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
92	Case No.:13/21/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00307/AM20/	RLA File :34/24/040/00336/AM20/	Lic.No/Date:3410045818 28.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Vadodara and in this regard a letter was sent to the firm &RA, Vadodara on 09.03.2020 followed by a reminder on 15.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
93	Case No.:14/21/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00308/AM20/	RLA File :34/24/040/00337/AM20/	Lic.No/Date:3410045819 28.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Vadodara and in this regard a letter was sent to the firm &RA, Vadodara on 09.03.2020 followed by a reminder on 15.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
94	Case No.:15/21/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00309/AM20/	RLA File :34/24/040/00338/AM20/	Lic.No/Date:3410045820 28.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Vadodara and in this regard a letter was sent to the firm &RA, Vadodara on 09.03.2020 followed by a reminder on 15.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

95	Case No.:17/21/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00311/AM20/	RLA File :05/23/040/00359/AM20/	Lic.No/Date:0510413478 29.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, New Delhi and in this regard a letter was sent to the firm &RA, New Delhi on 06.03.2020 followed by a reminder on 21.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

96	Case No.:18/21/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00312/AM20/	RLA File :34/24/040/00341/AM20/	Lic.No/Date:3410045830 30.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Vadodara and in this regard a letter was sent to the firm &RA, Vadodara on 09.03.2020 followed by a reminder on 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

97	Case No.:19/21/80-ALC2/2019	Party Name: BENGAL INDUSTRIES PVT. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00313/AM20/	RLA File :05/23/040/00415/AM20/	Lic.No/Date:0510413481 30.01.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per comments of MSME : 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

98	Case No.:20/21/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00314/AM20/	RLA File :34/24/040/00344/AM20/	Lic.No/Date:3410045838 30.01.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Vadodara and in this regard a letter was sent to the firm &RA, Vadodara on 09.03.2020 followed by a reminder on 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

99	Case No.:21/21/80-ALC2/2019	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00315/AM20/	RLA File :11/24/040/00011/AM20/	Lic.No/Date:1110028681 31.01.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DPIIT for examination & comments as per the advice of DHI . Case is deferred.			

100	Case No.:22/21/80-ALC2/2019	Party Name: JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00316/AM20/	RLA File :03/94/040/00435/AM20/	Lic.No/Date:0310834593 03.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Mumbai and in this regard a letter was sent to the firm &RA, Mumbai on 09.03.2020 followed by a reminder on 04.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

101	Case No.:23/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00317/AM20/	RLA File :09/24/040/00557/AM20/	Lic.No/Date:0910068441 03.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 03.02.2020 followed by reminders on 20.05.2020 & 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

102	Case No.: 24/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00318/AM20/	RLA File :09/24/040/00559/AM20/	Lic.No/Date:0910068442 03.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 03.02.2020 followed by reminders on 20.05.2020 & 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

103	Case No.: 25/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00319/AM20/	RLA File :09/24/040/00552/AM20/	Lic.No/Date:0910068443 03.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 03.02.2020 followed by reminders on 20.05.2020 & 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

104	Case No.: 26/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00320/AM20/	RLA File :09/24/040/00554/AM20/	Lic.No/Date:0910068444 03.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 03.02.2020 followed by reminders on 20.05.2020 & 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

105	Case No.: 27/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00321/AM20/	RLA File :09/24/040/00553/AM20/	Lic.No/Date:0910068445 03.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 03.02.2020 followed by reminders on 20.05.2020 & 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

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Case No.: 29/21/80-ALC2/2019		Party Name: COFLE TAYLOR INDIA CONTROL CABLES & SYSTEMS PRIVAT		Meet No/Date:3/80- ALC2/2020 30.07.2020		Status: Approved	
HQ File :01/80/050/00323/AM20		RLA File :04/24/040/00167/AM20/		Lic.No/Date:0410166495 05.02.2020			
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under:							
ITCHS Code		Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
87089900		Control Cables	200000 Number	1	39269099	Plastic Part	As per GN-4
				2	73121010	Wire rope	Net to net basis
				3	73129000	Spiral	Net to net basis
				4	73261910	Metalic Part	As per GN-4
Note: The firm should import relevant items only.							
RA concerned may take further necessary action as per the decision of NC.							

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Case No.: 30/21/80-ALC2/2019	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Approved			
HQ File :01/80/050/00324/AM20	RLA File :07/24/040/00262/AM20/	Lic.No/Date:0710116097 05.02.2020				
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
88033000	Manifold Hydraulic Assy (Net Content of Import Item Sl. No.1 in Export Product is 528 Kgs)	1600 Number	1	76061200	Aluminium Alloy Plate / Block (Manifold - Hydraulic)	1503.39 Kgs inclusive of 184.70% wastage after 15% recovery from scrap
			2	73072900	MS21900J6 (Adptor) Stainless Steel	As per GN-4
			3	73072900	MS21902J6 (Union) Stainless Steel	As per GN-4
			4	73072900	AS5169J06L (Plug, Blanking) Stainless Steel	As per GN-4
			5	40169300	NAS1612-6 (Seal, Ring Toridal) Rubber Synthetic	As per GN-4
Note: The firm should import relevant items only.						
RA concerned may take further necessary action as per the decision of NC.						

108	Case No.:31/21/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00325/AM20/	RLA File :03/95/040/01062/AM20/	Lic.No/Date:0310834668 06.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Mumbai and in this regard a letter was sent to the firm &RA, Mumbai on 09.03.2020 followed by a reminder on 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

109	Case No.:32/21/80-ALC2/2019	Party Name: IND-SPHINX PRECISION LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Withdrawn
	HQ File :01/80/050/00326/AM20/	RLA File :30/24/040/00122/AM20/	Lic.No/Date:3010105038 07.02.2020	
	Decision: The Committee considered the case as per the agenda and noted that the firm informed vide email dated 27.07.2020 that they have surrendered the licence to RA, Ludhiana. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

110	Case No.:15/22/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00341/AM20/	RLA File :31/83/040/00145/AM20/	Lic.No/Date:3110067680 11.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Pune and in this regard a letter was sent to the firm &RA, Pune on 09.03.2020 followed by a reminder on 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

111	Case No.:2/23/80-ALC2/2019	Party Name: MANN AND HUMMEL FILTER PVT. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00347/AM20/	RLA File :07/24/040/00271/AM20/	Lic.No/Date:0710116157 20.02.2020	Pending with DHI
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI for examination of the case on 26.05.2020 followed by a reminder on 20.07.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

112	Case No.:4/23/80-ALC2/2019	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00349/AM20/	RLA File :03/95/040/01089/AM20/	Lic.No/Date:0310834951 20.02.2020	Pending with Firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 04.08.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

113	Case No.:3/23/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00348/AM20/	RLA File :05/23/040/00424/AM20/	Lic.No/Date:0510413679 21.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 26.05.2020. However, no information has been received so far. Therefore, the Committee decided to remind RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

114	Case No.:5/23/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00350/AM20/	RLA File :34/24/040/00368/AM20/	Lic.No/Date:3410045900 21.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 26.05.2020 followed by a reminder on 21.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

115	Case No.:6/23/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00351/AM20/	RLA File :03/95/040/01074/AM20/	Lic.No/Date:0310835043 25.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 20.05.2020 followed by a reminder on 04.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

116	Case No.:7/23/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00352/AM20/	RLA File :34/24/040/00375/AM20/	Lic.No/Date:3410045913 28.02.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 09.03.2020 followed by a reminder on 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

117	Case No.:8/23/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00353/AM20/	RLA File :09/24/040/00595/AM20/	Lic.No/Date:0910068531 02.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm & RA, Hyderabad on 03.02.2020 followed by reminders on 20.05.2020 & 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

118	Case No.:9/23/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00354/AM20/	RLA File :09/24/040/00594/AM20/	Lic.No/Date:0910068532 02.03.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm & RA, Hyderabad on 03.02.2020 followed by reminders on 20.05.2020 & 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

119	Case No.:10/23/80-ALC2/2019	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Approved
	HQ File :01/80/050/00355/AM20/	RLA File :32/21/040/00178/AM20/	Lic.No/Date:3210079436 02.03.2020	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/99/2020-TSW dated 02.07.2020 as under: 1. Quantity of import items may be allowed as per GN-4 for engineering products i.e. on net to net basis with accountability clause. RA concerned may take further necessary action as per the decision of NC.			

120	Case No.:11/23/80-ALC2/2019	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Approved
	HQ File :01/80/050/00356/AM20/	RLA File :32/21/040/00236/AM20/	Lic.No/Date:3210079437 02.03.2020	
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/99/2020-TSW dated 02.07.2020 as under: Quantity of import items may be allowed as per GN-4 for engineering products i.e. on net to net basis with accountability clause. RA concerned may take further necessary action as per the decision of NC.				

121	Case No.:12/23/80-ALC2/2019	Party Name: ACEINOTEC MANUFACTURING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00357/AM20/	RLA File :07/24/040/00294/AM20/	Lic.No/Date:0710116194 02.03.2020	Pending with MSME
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 22.07.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.				

122	Case No.:1/1/80-ALC2/2020	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00377/AM20/	RLA File :34/24/040/00395/AM20/	Lic.No/Date:3410045959 18.03.2020	Pending with RA/Firm
Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Vadodara and in this regard a letter was sent to the firm &RA, Vadodara on 27.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.				

123	Case No.:2/1/80-ALC2/2020	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00378/AM20/	RLA File :05/23/040/00470/AM20/	Lic.No/Date:0510413923 19.03.2020	Pending with RA/Firm
Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, New Delhi and in this regard a letter was sent to the firm &RA, New Delhi on 21.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.				

124	Case No.: 3/1/80-ALC2/2020	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Approved
	HQ File :01/80/050/00379/AM20/	RLA File :03/95/040/01192/AM20/	Lic.No/Date:0310835556 20.03.2020	
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under: Quantity of import items may be allowed as per GN-4. RA concerned may take further necessary action as per the decision of NC.			

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Case No.: 4/1/80-ALC2/2020	Party Name: COFLE TAYLOR INDIA CONTROL CABLES & SYSTEMS PRIVAT	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Approved			
HQ File :01/80/050/00380/AM21/	RLA File :04/24/040/00206/AM20/	Lic.No/Date:0410166648 02.04.2020				
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under:						
ITCHS Code	Export Item	Quantity	Sl. No	ITCHS Code	Import Item	Recommended Norms
87089900	Control Cables	385000 Number	1	39269099	Plastic Part	As per GN-4
			2	73121010	Wire rope	Net to net basis
			3	73129000	Spiral	Net to net basis
			4	73261910	Metalic Part	As per GN-4
			5	39172110	Plastic Tube	Net to net basis
			6	39172390	PVC Tube	Net to net basis
Note: The firm should import relevant items only.						
RA concerned may take further necessary action as per the decision of NC.						

126	Case No.: 5/1/80-ALC2/2020	Party Name: WHEELS INDIA LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00381/AM21/	RLA File :04/24/040/00205/AM20/	Lic.No/Date:0410166653 02.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Chennai and in this regard a letter was sent to the firm & RA, Chennai on 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

127	Case No.:6/1/80-ALC2/2020	Party Name: NEO STRUCTO CONSTRUCTION PVT. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00382/AM21	RLA File :52/24/040/00083/AM20/	Lic.No/Date:5210043372 04.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Surat and in this regard a letter was sent to the firm & RA, Surat on 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

128	Case No.:7/1/80-ALC2/2020	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00383/AM21/	RLA File :07/24/040/00002/AM21/	Lic.No/Date:0710116329 07.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Bangalore and in this regard a letter was sent to the firm & RA, Bangalore on 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

129	Case No.:11/1/80-ALC2/2020	Party Name: IND-SPHINX PRECISION LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00387/AM21/	RLA File :30/24/040/00140/AM20/	Lic.No/Date:3010105121 07.04.2020	Pending with Firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per comments of MSME : 1. To provide manufacturing process detailing operations performed on import items at Sl. No. 1 & 2 with step-wise wastage. Case is deferred.			

130	Case No.:8/1/80-ALC2/2020	Party Name: AUTO TECH INDUSTRIES INDIA PVT LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00384/AM21/	RLA File :04/24/040/00002/AM21/	Lic.No/Date:0410166662 08.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Chennai and in this regard a letter was sent to the firm & RA, Chennai on 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

131	Case No.:9/1/80-ALC2/2020	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00385/AM21/	RLA File :02/24/040/00199/AM20/	Lic.No/Date:0210209839 09.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Kolkata and in this regard a letter was sent to the firm &RA, Kolkata on 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
132	Case No.:10/1/80-ALC2/2020	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00386/AM21/	RLA File :04/24/040/00001/AM21/	Lic.No/Date:0410166666 13.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Chennai and in this regard a letter was sent to the firm &RA, Chennai on 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
133	Case No.:13/1/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00389/AM21/	RLA File :09/24/040/00647/AM20/	Lic.No/Date:0910068616 17.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
134	Case No.:14/1/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00390/AM21/	RLA File :09/24/040/00648/AM20/	Lic.No/Date:0910068617 17.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

135	Case No.:15/1/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00391/AM21/	RLA File :09/24/040/00649/AM20/	Lic.No/Date:0910068618 17.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm & RA, Hyderabad on 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

136	Case No.:16/1/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00392/AM21/	RLA File :09/24/040/00650/AM20/	Lic.No/Date:0910068619 17.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm & RA, Hyderabad on 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

137	Case No.:17/1/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00393/AM21/	RLA File :09/24/040/00651/AM20/	Lic.No/Date:0910068620 17.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm & RA, Hyderabad on 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

138	Case No.:18/1/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00394/AM21/	RLA File :09/24/040/00652/AM20/	Lic.No/Date:0910068621 17.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm & RA, Hyderabad on 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

139	Case No.:19/1/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00395/AM21/	RLA File :09/24/040/00653/AM20/	Lic.No/Date:0910068622 17.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

140	Case No.:20/1/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00396/AM21/	RLA File :09/24/040/00654/AM20/	Lic.No/Date:0910068623 17.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

141	Case No.:12/1/80-ALC2/2020	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00388/AM21	RLA File :03/95/040/01188/AM20/	Lic.No/Date:0310835622 18.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Mumbai and in this regard a letter was sent to the firm &RA, Mumbai on 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

142	Case No.:21/1/80-ALC2/2020	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00397/AM21/	RLA File :04/24/040/00003/AM21/	Lic.No/Date:0410166684 22.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Chennai and in this regard a letter was sent to the firm &RA, Chennai on 20.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

143	Case No.:22/1/80-ALC2/2020	Party Name: ACEINOTEC MANUFACTURING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00398/AM21/	RLA File :07/24/040/00016/AM21/	Lic.No/Date:0710116365 23.04.2020	Pending with MSME
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 22.07.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

144	Case No.:23/1/80-ALC2/2020	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00399/AM21/	RLA File :03/94/040/01087/AM20/	Lic.No/Date:0310835847 25.04.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 28.07.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

145	Case No.:24/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00400/AM21/	RLA File :34/24/040/00022/AM19/	Lic.No/Date:3410046010 27.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

146	Case No.:25/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00401/AM21/	RLA File :34/24/040/00028/AM19/	Lic.No/Date:3410046013 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Vadodara and in this regard a letter was sent to the firm &RA, Vadodara on 04.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

147	Case No.:26/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00402/AM21/	RLA File :34/24/040/00088/AM19/	Lic.No/Date:3410046015 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm & RA, Vadodara and in this regard a letter was sent to the firm & RA, Vadodara on 04.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

148	Case No.:27/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00403/AM21/	RLA File :34/24/040/00245/AM19/	Lic.No/Date:3410046016 27.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

149	Case No.:28/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00404/AM21/	RLA File :34/24/040/00267/AM18/	Lic.No/Date:3410046009 27.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

150	Case No.:29/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00405/AM21/	RLA File :34/24/040/00313/AM16/	Lic.No/Date:3410046014 27.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

151	Case No.:30/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00406/AM21/	RLA File :34/24/040/00326/AM18/	Lic.No/Date:3410046012 27.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

152	Case No.: 31/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00407/AM21/	RLA File :34/24/040/00368/AM18/	Lic.No/Date:3410046011 27.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

153	Case No.: 32/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00408/AM21/	RLA File :34/24/040/00246/AM18/	Lic.No/Date:3410046017 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Vadodara and in this regard a letter was sent to the firm &RA, Vadodara on 04.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

154	Case No.: 33/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00409/AM21/	RLA File :34/24/040/00375/AM18/	Lic.No/Date:3410046018 27.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

155	Case No.: 34/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00410/AM21/	RLA File :34/24/040/00250/AM18/	Lic.No/Date:3410046019 27.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

156	Case No.: 35/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00411/AM21/	RLA File :34/24/040/00289/AM18/	Lic.No/Date:3410046020 27.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

157	Case No.:36/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00412/AM21/	RLA File :34/24/040/00251/AM18/	Lic.No/Date:3410046021 27.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

158	Case No.:37/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00413/AM21/	RLA File :34/24/040/00395/AM18/	Lic.No/Date:3410046022 27.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

159	Case No.:38/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00414/AM21/	RLA File :34/24/040/00310/AM18/	Lic.No/Date:3410046023 27.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

160	Case No.:39/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00415/AM21/	RLA File :34/24/040/00258/AM18/	Lic.No/Date:3410046024 27.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

161	Case No.:40/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80- ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00416/AM21/	RLA File :34/24/040/00268/AM18/	Lic.No/Date:3410046025 27.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Vadodara and in this regard a letter was sent to the firm &RA, Vadodara on 04.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

162	Case No.: 41/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00417/AM21/	RLA File :34/24/040/00187/AM19/	Lic.No/Date:3410046026 27.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

163	Case No.: 42/1/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00418/AM21/	RLA File :09/24/040/00639/AM20/	Lic.No/Date:0910068678 28.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 15.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

164	Case No.: 43/1/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00419/AM21/	RLA File :09/24/040/00640/AM20/	Lic.No/Date:0910068679 28.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Hyderabad and in this regard a letter was sent to the firm &RA, Hyderabad on 15.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

165	Case No.: 44/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00420/AM21/	RLA File :34/24/040/00192/AM18/	Lic.No/Date:3410046027 28.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

166	Case No.: 45/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00421/AM21/	RLA File :34/24/040/00342/AM18/	Lic.No/Date:3410046028 28.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

167	Case No.: 46/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00422/AM21/	RLA File :34/24/040/00325/AM18/	Lic.No/Date:3410046029 28.04.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Vadodara and in this regard a letter was sent to the firm &RA, Vadodara on 04.08.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

168	Case No.: 47/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00423/AM21/	RLA File :34/24/040/00030/AM20/	Lic.No/Date:3410046030 28.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

169	Case No.: 48/1/80-ALC2/2020	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00424/AM21/	RLA File :34/24/040/00029/AM20/	Lic.No/Date:3410046031 28.04.2020	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (Tech-1) for examination & comments, on the advice of the representative of MSME. Case is deferred.			

170	Case No.: 49/1/80-ALC2/2020	Party Name: HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMI	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00425/AM21/	RLA File :07/24/040/00001/AM21/	Lic.No/Date:0710116407 30.04.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 22.07.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

171	Case No.: 50/1/80-ALC2/2020	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00426/AM21/	RLA File :05/23/040/00005/AM21/	Lic.No/Date:0510414101 04.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, New Delhi and in this regard a letter was sent to the firm &RA, New Delhi on 21.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

172	Case No.:51/1/80-ALC2/2020	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00427/AM21/	RLA File :02/24/040/00005/AM21/	Lic.No/Date:0210209859 06.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Kolkata and in this regard a letter was sent to the firm &RA, Kolkata on 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

173	Case No.:52/1/80-ALC2/2020	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00428/AM21/	RLA File :05/23/040/00020/AM21/	Lic.No/Date:0510414127 08.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, New Delhi and in this regard a letter was sent to the firm &RA, New Delhi on 24.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

174	Case No.:53/1/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00429/AM21/	RLA File :05/24/040/00746/AM20/	Lic.No/Date:0510414135 08.05.2020	Pending with DPIIT
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 23.07.2020 for examination of the case. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

175	Case No.:54/1/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00430/AM21/	RLA File :34/24/040/00021/AM21/	Lic.No/Date:3410046049 11.05.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm &RA, Vadodara and in this regard a letter was sent to the firm &RA, Vadodara on 27.07.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

176	Case No.:1/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00475/AM21/	RLA File :09/24/040/00132/AM21/	Lic.No/Date:0910068852 05.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

177	Case No.:2/3/80-ALC2/2020	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00476/AM21/	RLA File :04/24/040/00036/AM21/	Lic.No/Date:0410166809 10.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Chennai & the firm. Therefore, the Committee decided to request from RA, Chennai and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

178	Case No.:3/3/80-ALC2/2020	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00477/AM21/	RLA File :05/23/040/00045/AM21/	Lic.No/Date:0510414366 10.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

179	Case No.:4/3/80-ALC2/2020	Party Name: AUTOFIT CAR INTERIORS PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00478/AM21/	RLA File :10/24/040/00018/AM21/	Lic.No/Date:1010060538 11.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Cochin & the firm. Therefore, the Committee decided to request from RA, Cochin and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

180	Case No.:5/3/80-ALC2/2020	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00479/AM21/	RLA File :31/83/040/00012/AM21/	Lic.No/Date:3110067753 11.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

181	Case No.:6/3/80-ALC2/2020	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00480/AM21/	RLA File :05/23/040/00047/AM21/	Lic.No/Date:0510414386 12.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

182	Case No.:7/3/80-ALC2/2020	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00481/AM21/	RLA File :05/23/040/00049/AM21/	Lic.No/Date:0510414387 12.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

183	Case No.:8/3/80-ALC2/2020	Party Name: CML BIOTECH PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00482/AM21/	RLA File :10/24/040/00020/AM21/	Lic.No/Date:1010060548 15.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Cochin & the firm. Therefore, the Committee decided to request from RA, Cochin and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

184	Case No.:9/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00483/AM21/	RLA File :09/24/040/00135/AM21/	Lic.No/Date:0910068868 15.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

185	Case No.:10/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00484/AM21/	RLA File :09/24/040/00134/AM21/	Lic.No/Date:0910068869 15.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

186	Case No.:11/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00485/AM21/	RLA File :09/24/040/00136/AM21/	Lic.No/Date:0910068870 15.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

187	Case No.:12/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00486/AM21/	RLA File :09/24/040/00133/AM21/	Lic.No/Date:0910068872 15.06.2020	Pending with RA/Firm
	The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

188	Case No.:13/3/80-ALC2/2020	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00487/AM21/	RLA File :05/23/040/00055/AM21/	Lic.No/Date:0510414402 15.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

189	Case No.:14/3/80-ALC2/2020	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00488/AM21/	RLA File :34/24/040/00058/AM21/	Lic.No/Date:3410046140 15.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

190	Case No.:15/3/80-ALC2/2020	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00489/AM21/	RLA File :34/24/040/00059/AM21/	Lic.No/Date:3410046141 15.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

191	Case No.:16/3/80-ALC2/2020	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00490/AM21/	RLA File :05/23/040/00051/AM21/	Lic.No/Date:0510414434 19.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

192	Case No.:17/3/80-ALC2/2020	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00491/AM21/	RLA File :31/83/040/00019/AM21/	Lic.No/Date:3110067766 22.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

193	Case No.:18/3/80-ALC2/2020	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00492/AM21/	RLA File :03/95/040/00161/AM21/	Lic.No/Date:0310836794 22.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

194	Case No.:19/3/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00493/AM21/	RLA File :05/24/040/00129/AM21/	Lic.No/Date:0510414479 24.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

195	Case No.:20/3/80-ALC2/2020	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00494/AM21/	RLA File :34/24/040/00073/AM21/	Lic.No/Date:3410046186 29.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

196	Case No.: 21/3/80-ALC2/2020	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00495/AM21/	RLA File :34/24/040/00074/AM21/	Lic.No/Date:3410046187 29.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

197	Case No.: 22/3/80-ALC2/2020	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00496/AM21/	RLA File :03/94/040/00207/AM21/	Lic.No/Date:0310836946 30.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

198	Case No.: 23/3/80-ALC2/2020	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00497/AM21/	RLA File :05/24/040/00140/AM21/	Lic.No/Date:0510414515 30.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

199	Case No.: 24/3/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00498/AM21/	RLA File :05/24/040/00134/AM21/	Lic.No/Date:0510414517 30.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

200	Case No.: 25/3/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00499/AM21/	RLA File :05/24/040/00142/AM21/	Lic.No/Date:0510414518 30.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

201	Case No.:26/3/80-ALC2/2020	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00500/AM21/	RLA File :08/24/040/00076/AM21/	Lic.No/Date:0810148023 30.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Ahmedabad & the firm. Therefore, the Committee decided to request from RA, Ahmedabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

202	Case No.:27/3/80-ALC2/2020	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00501/AM21/	RLA File :09/24/040/00158/AM21/	Lic.No/Date:0910068919 30.06.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

203	Case No.:28/3/80-ALC2/2020	Party Name: ONASSIS AUTO LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00502/AM21/	RLA File :05/24/040/00152/AM21/	Lic.No/Date:0510414546 03.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

204	Case No.:29/3/80-ALC2/2020	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00503/AM21/	RLA File :05/24/040/00156/AM21/	Lic.No/Date:0510414554 03.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

205	Case No.:30/3/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00504/AM21/	RLA File :34/24/040/00077/AM21/	Lic.No/Date:3410046197 07.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

206	Case No.:36/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00510/AM21/	RLA File :09/24/040/00190/AM21/	Lic.No/Date:0910068933 07.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

207	Case No.:37/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00511/AM21/	RLA File :09/24/040/00194/AM21/	Lic.No/Date:0910068934 07.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

208	Case No.:38/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00512/AM21/	RLA File :09/24/040/00193/AM21/	Lic.No/Date:0910068935 07.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

209	Case No.:39/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00513/AM21/	RLA File :09/24/040/00195/AM21/	Lic.No/Date:0910068936 07.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

210	Case No.:40/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00514/AM21/	RLA File :09/24/040/00187/AM21/	Lic.No/Date:0910068937 07.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

211	Case No.: 41/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00515/AM21/	RLA File :09/24/040/00188/AM21/	Lic.No/Date:0910068938 07.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

212	Case No.: 42/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00516/AM21/	RLA File :09/24/040/00192/AM21/	Lic.No/Date:0910068939 07.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

213	Case No.: 43/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00517/AM21/	RLA File :09/24/040/00189/AM21/	Lic.No/Date:0910068940 07.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

214	Case No.: 44/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00518/AM21/	RLA File :09/24/040/00191/AM21/	Lic.No/Date:0910068941 07.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

215	Case No.: 31/3/80-ALC2/2020	Party Name: ENDURANCE TECHNOLOGIES LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00505/AM21/	RLA File :03/94/040/00237/AM21/	Lic.No/Date:0310837075 08.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

216	Case No.: 32/3/80-ALC2/2020	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00506/AM21/	RLA File :05/24/040/00148/AM21/	Lic.No/Date:0510414590 08.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

217	Case No.: 33/3/80-ALC2/2020	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00507/AM21/	RLA File :03/95/040/00220/AM21/	Lic.No/Date:0310837100 09.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

218	Case No.: 34/3/80-ALC2/2020	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00508/AM21/	RLA File :03/95/040/00219/AM21/	Lic.No/Date:0310837101 09.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

219	Case No.: 35/3/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00509/AM21/	RLA File :34/24/040/00076/AM21/	Lic.No/Date:3410046199 09.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

220	Case No.: 45/3/80-ALC2/2020	Party Name: PENGUIN PETROLEUM SERVICES PVT.LTD.	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00519/AM21/	RLA File :03/95/040/00147/AM21/	Lic.No/Date:0310837144 13.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

221	Case No.:46/3/80-ALC2/2020	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00520/AM21/	RLA File :03/89/040/00069/AM21/	Lic.No/Date:0310837170 14.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

222	Case No.:47/3/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00521/AM21/	RLA File :34/24/040/00092/AM21/	Lic.No/Date:3410046223 17.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

223	Case No.:49/3/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00523/AM21/	RLA File :34/24/040/00093/AM21/	Lic.No/Date:3410046224 17.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

224	Case No.:50/3/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00524/AM21/	RLA File :34/24/040/00094/AM21/	Lic.No/Date:3410046225 17.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

225	Case No.:48/3/80-ALC2/2020	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00522/AM21/	RLA File :08/24/040/00094/AM21/	Lic.No/Date:0810148164 20.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Ahmedabad & the firm. Therefore, the Committee decided to request from RA, Ahmedabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

226	Case No.:51/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00525/AM21/	RLA File :09/24/040/00217/AM21/	Lic.No/Date:0910068972 20.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

227	Case No.:52/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00526/AM21/	RLA File :09/24/040/00216/AM21/	Lic.No/Date:0910068973 20.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

228	Case No.:53/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00527/AM21/	RLA File :09/24/040/00215/AM21/	Lic.No/Date:0910068974 20.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

229	Case No.:54/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00528/AM21/	RLA File :09/24/040/00214/AM21/	Lic.No/Date:0910068975 20.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

230	Case No.:55/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00529/AM21/	RLA File :09/24/040/00213/AM21/	Lic.No/Date:0910068976 20.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

231	Case No.:56/3/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00530/AM21/	RLA File :09/24/040/00212/AM21/	Lic.No/Date:0910068977 20.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

232	Case No.:57/3/80-ALC2/2020	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00531/AM21/	RLA File :02/24/040/00045/AM21/	Lic.No/Date:0210209990 21.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Kolkata & the firm. Therefore, the Committee decided to request from RA, Kolkata and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

233	Case No.:58/3/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00532/AM21/	RLA File :05/24/040/00186/AM21/	Lic.No/Date:0510414670 21.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

234	Case No.:59/3/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00533/AM21/	RLA File :05/24/040/00181/AM21/	Lic.No/Date:0510414671 21.07.2020	Pending with RA/Firm
	The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

235	Case No.:60/3/80-ALC2/2020	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00534/AM21/	RLA File :05/23/040/00083/AM21/	Lic.No/Date:0510414672 21.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

236	Case No.: 61/3/80-ALC2/2020	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00535/AM21/	RLA File :34/24/040/00099/AM21/	Lic.No/Date:3410046232 21.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

237	Case No.: 62/3/80-ALC2/2020	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00536/AM21/	RLA File :34/24/040/00100/AM21/	Lic.No/Date:3410046233 21.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

238	Case No.: 63/3/80-ALC2/2020	Party Name: I-TECH PLAST INDIA PVT.LTD.(EOU)	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00537/AM21/	RLA File :03/94/040/00256/AM21/	Lic.No/Date:0310837308 22.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

239	Case No.: 64/3/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:3/80-ALC2/2020 30.07.2020	Status: Deferred
	HQ File :01/80/050/00538/AM21/	RLA File :34/24/040/00095/AM21/	Lic.No/Date:3410046237 22.07.2020	Pending with RA/Firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the complete set of application for examination of the case. Case is deferred.			

Offline Cases

Sl. No. 21

Case No.: 284/15/80-ALC2/2018	MICRON INSTRUMENTS PVT. LTD.	Status:
M. No.: 03/80-ALC2/2020 dated 30.07.2019		
Lic. No. /date: 0510409150 Date: 02.01.2019	Subject: Request for re-fixation of ad-hoc norms	Approved
Lic. No. /date: 0510409703 Date: 20.02.2019		
F. No. 01/80/050/00626/AM19/DES-I	RLA F.No. 05/24/040/00548/AM19	Approved
F. No. 01/80/050/00674/AM19/DES-I	RLA F.No. 05/24/040/00669/AM19	

AA No.: 0510409150 dated 02.01.2019:-

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **3/80-ALC2/2019 dated** 08.05.2019 as per written comments of DPIIT vide their U. O. No.: P-47011/85/2019-TSW dated 02.05.2019.

However, the firm vide letter dated 15.07.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted the comments of **DPIIT** wherein it is stated that *earlier the firm had not submitted any documentary evidence regarding the sale price of the scrap generated during the manufacturing process. Now, the firm has submitted the representation supported by documentary evidence i.e. invoice of sale of scarp and therefore, norms have been revised.* In view of **DPIIT** comments, the Committee decided to **re-fix the ratified ad-hoc norms** as per written comments of **DPIIT** vide U. O. No.: P-47011/85/2019-TSW dated 29.04.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90229090	Anode frame Frange A Kov. Anode Frame Frange A Kov-MA 4132 K 09A.	920 Number	72285061	Dilaton 29/18 Iron-nickel - Cobalt Sealing Alloy ASTM-F15-04. (Dilaton 29/18 Dia 232 mm Tolerance +1/-0 mm)	6955.20 Kgs @ 4.20Kgs/Kg content in the export product after taking 6% recovery from scrap

Note: Net weight of export item may be specified as 1656 Kgs.

AA No.: 0510409703 dated 20.02.2019:-

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **3/80-ALC2/2019 dated** 08.05.2019 as per written comments of DPIIT vide F. No.: P-47011/17/2019-TSW dated 16.04.2020.

The firm vide letter dated 15.07.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted the comments of **DPIIT** wherein it is stated that *earlier the firm had not submitted any documentary evidence regarding the sale price of the scrap generated during the manufacturing process. Now, the firm has submitted the representation supported by documentary evidence i.e. invoice of sale of scarp and therefore, norms have been revised.* In view of **DPIIT** comments, the Committee decided to **re-fix the ratified ad-hoc norms** as per written comments of **DPIIT** vide U. O. No.: P-47011/85/2019-TSW dated 29.04.2020 as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90229090	Anode frame Frange A Kov. Anode Frame Frange A Kov-MA 4132 K 09A	920 Number	72285061	Dilaton 29/18. Iron-nickel-Cobalt Sealing Alloy ASTM-F15-04.(Dilaton 29/18 Dia 232 mm Tolerance +1/-0 mm)	6955.20 Kgs @ 4.20Kgs/Kg content in the export product after taking 6% recovery from scrap

Note: Net weight of export item may be specified as 1656 Kgs.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 22

On Nov 21, 2020

Case No. : 61/25/80-ALC2/2016	M/s. BARODA EQUIPMENT AND VESSELS PVT. LTD.	Status:
M. No.: 03/80-ALC2/2020 dated 30.07.2020		
Lic. No. /date: 3410042545 dated 21.09.2016		
HQ. No.: 01/80/50/621/AM17/DES-I	Subject: Request for reviewing of ad-hoc norms	Approved
RLA No.: 34/24/040/00182/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in M. No. 14/80-ALC2/2017dated 10.10.2017due to non-submission of reply of deficiency raised by DPIIT.		
However, the firm furnished the reply vide letter dated 31.07.2019 with a request to fix the ad-hoc norms. The Committee reconsidered the case and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47012/61/2019-TSW dated 17.07.2020. (Copy enclosed)		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 23

On 17.05.20

Case No.: 1/3/80-ALC2/2019	ISGEC HITACHI ZOSEN LIMITED	Status:
M. No.: 03/80-ALC2/2020 dated 30.07.2020		
Lic. No. /date: 0510410182 Date: 09.04.2019		
HQ. No.: 01/80/050/00007/AM20	Subject: Request for re-fixation of ad-hoc norms	Approved
RLA No.: 05/23/040/00578/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 11/80-ALC2/2019 dated 25.09.2019 as per written comments of DPIIT vide U.O. No.: P-47011/98/2019-TSW dated 29.08.2019.		
The firm vide letter dated 11.11.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted the comments of DPIIT wherein it is stated that <i>there was mistake in the earlier norms as import items at Sl. No. 22 to 24 are not welding consumables. Moreover, quantity of welding consumables was allowed as 2% of the weight of steel to be welded which is now been modified based on the thickness of plates to be welded as the requirement of welding consumables is more for welding of thicker plates and hence, the norms have been revised.</i> In view of DPIIT comments, the Committee decided to re-fix the ratified ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/60/2019-TSW dated 30.06.2020 as under: 1. Quantity of import item at Sl. No. 19 may be allowed as 4700 Kgs. 2. Quantity of import item at Sl. No. 20 may be allowed as 8900 Kgs. 3. Quantity of import item at Sl. No. 21 may be allowed as 8900 Kgs. 4. Quantity of import item at Sl. No. 22 may be allowed as 400 Kgs as applied for. 5. Quantity of import item at Sl. No. 23 may be allowed as 1 Set, on net to net basis. 6. Import item at Sl. No. 23 to be exported along with the export product. 7. Quantity of import item at Sl. No. 24 may be allowed as 1.05Kgs/Kg content in the export item. Note: The decision for rest of the import items will remain unchanged as decided in Meeting No. 11/80-ALC2/2019 dated 25.09.2019. RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 24

Case No.: 27/5/80-ALC2/2018	ISGEC HEAVY ENGINEERING LIMITED	Status:
M. No.: 03/80-ALC2/2020 dated 30.07.2020		
Lic. No. /date: 0510406287 Date: 01.05.2018	Subject: Request for re-fixation of ad-hoc norms	
HQ. No.: 01/80/050/00076/AM19	RLA No.: 05/23/040/00038/AM19	Rejected
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 05/80-ALC2/2019 dated 06.06.2019 as per written comments of Consultant (Tech-3) .		
The firm vide letter dated 18.12.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm has requested to allow 4% wastage instead of 1% wastage as recommended earlier. However, Consultant (Tech-3) informed that the wastage of 1% was recommended as applied by the firm in its application. Therefore, the Committee decided to maintain status quo on the recommendation of Consultant (Tech-3).		
Case is rejected.		

Sl. No. 25

Case No.: 47/3/80-ALC2/2018	ISGEC HITACHI ZOSEN LIMITED	Status:
M. No.: 03/80-ALC2/2020 dated 30.07.2020		
Lic. No. /date: 0510405848 Date: 13.03.2018	Subject: Request for re-fixation of ad-hoc norms	
HQ. No.: 01/80/050/00047/AM19	RLA No.: 05/23/040/00486/AM18	Approved
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 06/80-ALC2/2018 dated 11.07.2018 on the recommendation of technical member of DHI/DIPP/MSME.		
The firm vide letter dated 16.12.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to re-fix the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/354/2018-TSW dated 06.07.2020. (Copy enclosed)		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 26

Case No.: 3/20/80-ALC2/2015	ISGEC HITACHI ZOSEN LIMITED	Status:
M. No.: 03/80-ALC2/2020 dated 30.07.2020		
Lic. No. /date: 0510396378 Date: 19.11.2015	Subject: Request for re-fixation of ad-hoc norms	
HQ. No.: 01/80/050/00380/AM16	RLA No.: 05/23/040/00342/AM16	Approved
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 26/80-ALC2/2015 dated 29.03.2016 as per the written comments of DIPP vide ID No. 12/25/2016/TSW/96 dated 05.04.2016.		
The firm vide letter dated 16.12.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted the comments of DPIIT wherein it is stated that <i>the firm has requested to modify the quantities of import items at Sl. No. 11 (Paints) & 12 (Thinner) as earlier quantities of import items at Sl. No. 11 & 12 put together was allowed upto 2% FoB value of export items. Moreover, in support of their request the firm has stated that the paints are required for Effluent Chamber which is high temperature equipment used in Fertilizer plant. It is a very special temperature indicating paint used for high temperature applications and it changes colour when the temperature of reactor increases. As a result cost of this paint is very high vis-à-vis normal paint. The firm has also submitted technical data sheet of the paint indicating the requirement of the paint per Sq. meter as well as the calculations for the paint material supported by technical data sheet of the paint. Hence, the norms have been revised. In view of DPIIT comments, the Committee decided to re-fix the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/98/2019-TSW dated 03.07.2020 as under:</i>		
1. Quantity of import item at Sl. No. 11 may be allowed as 500 Litres. 2. Quantity of import item at Sl. No. 12 may be allowed as 100 Litres.		
Note: The decision for rest of the import items will remain unchanged as decided in Meeting No. 26/80-ALC2/2015 dated 29.03.2016.		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 27

Case No.: 25/14/80-ALC2/2018	SPIROTECH HEAT EXCHANGERS PVT. LTD.	Status:
M. No.: 03/80-ALC2/2020 dated 30.07.2020		
Lic. No. /date: 0510386129 Date: 09.05.2014		
HQ. No.: 01/80/050/00341/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00051/AM15		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **14/80-ALC2/2018 dated** 20.02.2019 as per written comments of DPIIT vide F. No.: P-47011/24/2019-TSW dated 20.02.2019.

The firm vide letter dated 22.04.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the comments of **DPIIT** wherein it is stated that *the import items at Sl. No. 5, 7 & 8 are components and earlier these items were deleted as the requirements of these items as given in Appendix 11A indicated as 0.164 Nos., 0.017 Nos. & 0.176 Nos. per unit of export item respectively. As the requirement of any component per unit of export item cannot be in fraction, hence these items were deleted. However, the firm has not given any justification for the fractional requirement of the import items at Sl. No. 5, 7 & 8 per unit of export item.* Therefore, In view of DPIIT comments, the Committee decided to ask form the firm to furnish following information as per comments of DPIIT vide U. O. No.: P-47011/24/2019-TSW dated 23.04.2020:

1. To provide clarification for fractional requirements of the import items at Sl. No. 5, 7 & 8 per unit of export item.
2. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s), **for import items at Sl. No. 5, 7 & 8.**
3. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables, **for import items at Sl. No. 5, 7 & 8.**

Case is deferred.

Sl. No. 28

Case No.: 53/3/80-ALC2/2017	GL&V INDIA PRIVATE LIMITED	Status:
M. No.: 03/80-ALC2/2020 dated 30.07.2020		
Lic. No. /date: 3110066640 Date: 29.03.2017		
HQ. No.: 01/80/050/00053/AM18/	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00185/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **7/80-ALC2/2019 dated** 17.07.2019 due to non-submission of reply of deficiency letter dated 07.03.2019 raised by **Consultant (Tech-3).**

The firm vide letter dated 30.12.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation forwarded to **Consultant (Tech-3)** on 09.03.2020 for examination & comments. However, Consultant (Tech-3) informed that the case is under examination. Hence, the Committee decided to wait for the comments.

Case is deferred.

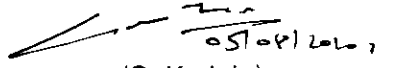
भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Phoenix Foils Pvt. Ltd.- A.A. No.0310830770 dated 02.08.2019
Reference: - DGFT F. No. 01/80/050/00167/AM20

DGFT(DES-1) may kindly refer to their e-mail dated 23rd July 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under on repeat basis:

1. Import item shall be of relevant grade and thickness as contained/utilized in the export item.
2. Quantity of import item may be allowed as under:
 - (i) Wide Coils/Coils : as 1.08 Kgs./Kg. content in the export item as claimed by the firm as per SION C-2008.
 - (ii) Stips:as 1.065 Kgs./Kg. content in the export item

Norms Committee may take a view.


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DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/190/2019-TSW dated 05.08.2020

M-22
3/80

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s. Baroda Equipment And Vessels Private Limited, (A.A. No. 3410042545 dated 21.09.2016)

Reference: - DGFT F. No. 01/80/50/621/AM17/DES-I

DGFT(DES-1) may kindly refer to their e-mail dated 30th June 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Net weight of export item may be specified as 32601 Kgs.
2. Import items at Sl. No. 1 to 3 shall be of relevant grade and thickness as contained/utilized in the export items.
3. Quantity of import item at Sl.No.1 may be allowed as 15751 Kgs. as 1.083 Kgs/Kg content in the export items after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl.No.2 may be allowed as 5384 Kgs. as 1.067 Kgs/Kg content in the export items after taking 1/3rd recovery from scrap.
5. Quantity of import item at Sl.No.3 may be allowed as 6364 Kgs. as 1.15 Kgs/Kg content in the export items after taking 1/3rd recovery from scrap.
6. Import item at Sl.No.4 to 15 may be allowed on net to net basis with accountability clause.
7. Import item at Sl. No. 16 shall be of relevant grade and diameter as contained/utilized in the export item.
8. Quantity of import item at Sl.No. 16 may be allowed as 1.02 Mtr./Mtr content in the export item.

Norms Committee may take a view.



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DGFT(Shri Pranav Upadhyay, A.D. DES-I)

DPIIT U.O.NO. P-47012/61/2019-TSW dated 17.07.2020

M-25
3/80

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s ISGEC Hitachi Zosen Limited- A.A. No.0510405848 dated.13.03.2018
Reference: - DGFT F. No. 01/80/050/00047/AM19

DGFT(DES-1) may kindly refer to their e-mail dated 1st June 2020 forwarding firm's application for modification of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the norms may be modified as under:

1. Net Fabricated weight of export items at Sl. No. 1 to 10 may be specified as under:

Sl. No.	Net Fabricated weight (MT)	Sl. No.	Net Fabricated weight (MT)	Sl. No.	Net Fabricated weight (MT)
1	65 MT	5	36 MT	9	23 MT
2	195 MT	6	65 MT	10	30 MT
3	13.5 MT	7	28 MT		
4	15 MT	8	30 MT		

- Import items at Sl. No. 1, 4 to 7, 15, 16 and 21, shall be of relevant grade and thickness as contained/utilised in the export items.
- Import items at Sl. No. 11, 12, 19, 20 & 23 to 26 shall be of relevant grade and diameter as contained/utilised in the export items.
- Quantity of import item at Sl. No. 1 may be allowed as 48113 Kgs. as 1.088 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
- Quantity of import item at Sl. No. 2 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 10490 Kgs. inclusive of 5 % wastage.
- Quantities of import items 3 & 14 may be allowed as applied for i.e. 400 Kgs. each.
- Quantity of import item at Sl. No. 4 may be allowed as 5302 Kgs. as 1.05 Kgs/Kg. content in the export products.
- Total quantity of import items at Sl. No. 5, 6 & 7 put together may be allowed as 188106 Kgs. as 1.05 Kgs/Kg. content in the export products.
- Quantity of import item at Sl. No. 8 may be allowed as 44 Nos. on net to net basis. Duty free weight of this item may be allowed as 277 Kgs. inclusive of 2.21 % wastage as claimed by the firm.
- Quantity of import item at Sl. No. 9 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 5399 Kgs. inclusive of 2.18 % wastage as claimed by the firm.
- Quantity of import item at Sl. No. 10 may be allowed as 99 Nos. on net to net basis. Duty free weight of this item may be allowed as 3234 Kgs. inclusive of 0.68 % wastage as claimed by the firm.

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②

- 12.Total quantity of import items at Sl. No. 11 & 12 put together may be allowed as 12 Meters on net to net basis as claimed by the firm.
- 13.Quantity of import item at Sl. No. 13 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 8570 Kgs. inclusive of 5 % wastage.
- 14.Quantities of import items 15 & 16 may be allowed as 6724 Kgs. & 27287 Kgs. respectively as 1.05 Kgs/Kg. content in the export products.
- 15.Quantity of import item at Sl. No. 17 may be allowed as 54 Nos. on net to net basis. Duty free weight of this item may be allowed as 914 Kgs. inclusive of 2.12 % wastage as claimed by the firm.
- 16.Quantity of import item at Sl. No. 18 may be allowed as 126 Nos. on net to net basis. Duty free weight of this item may be allowed as 101820 Kgs. inclusive of 2.55 % wastage as claimed by the firm.
- 17.Quantity of import item at Sl. No. 19 may be allowed as 4794 Meters inclusive of 2 % wastage.
- 18.Quantity of import item at Sl. No. 20 may be allowed as 25 Meters.
- 19.Quantity of import item at Sl. No. 21 may be allowed as 6600 Kgs. as 1.05 Kgs/Kg. content in the export products.
- 20.Quantity of import item at Sl. No. 22 may be allowed as 33 Nos. on net to net basis. Duty free weight of this item may be allowed as 30500 Kgs. inclusive of 2.22 % wastage as claimed by the firm.
- 21.Quantities of import item at Sl. No. 23, 24, 25 & 26 may be allowed as 3200 Meters, 15400 Meters, 19340 meters & 9078 Meters respectively inclusive of 2 % wastage.
- 22.Import items at Sl. No. 27 & 28 may be deleted as not imported by the firm.
- 23.Import item at Sl. No. 29 may be allowed on net to net basis with accountability clause.
- 24.Quantity of import item at Sl. No. 30 may be allowed as 2600 Sets. (2650 Kgs.) on net to net basis.
- 25.Quantity of import item at Sl. No. 31 may be allowed as 11630 Kgs.
- 26.Total quantity of import items at Sl. No. 32, 34, 35 & 41 put together may be allowed as 4579 Kgs.
- 27.Quantity of import item at Sl. No. 33 may be allowed as 4579 Kgs
- 28.Quantities of import items at Sl. No. 36 & 37 may be allowed as applied for i.e. 750 Kgs. & 400 Kgs. respectively.
- 29.Quantity of import item at Sl. No. 38 may be allowed as 6 Nos. (2400 Kgs.) on net to net basis.
- 30.Quantity of import item at Sl. No. 39 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as 3775 Kgs. as 1.28 Kgs/Kg. content in the export products after taking 20 % recovery from scrap.

② / ③ — 2.06/10/11

31. Quantity of import item at Sl. No. 40 may be allowed as 8 Nos. on net to net basis.
Duty free weight of this item may be allowed as 16769 Kgs. as 1.46 Kgs/Kg. content
in the export products after taking 20 % recovery from scrap.

32. Quantity of import item at Sl. No. 42 may be allowed as 9 Nos. on net to net basis.
Duty free weight of this item may be allowed as 2253 Kgs. as 1.28 Kgs/Kg. content in
the

Norms Committee may take a view.


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DGET (Shri Pranav Upadhyay, A.D., DES-I)

DPIIT U.O. NO. P-47011/354/2018-TSW dated 06.07.2020